

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.30
C.P.No. 68/BB/2024

IN THE MATTER OF:

KSIIDU - IL & FS Projects Development Company Ltd. ... Petitioner
Vs.
The ROC, Karnataka ... Respondent

Order under Section 271- 272 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Avinash Balakrishna

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Respondent along with Company Petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry within one week.
3. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e., one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
4. A period of two weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted.
5. List the case on **03.10.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)